

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 14164 OF 2013

Between:

Syed Mohd Shah Qaiyamuddin Husaini, S/o Late Syed Mohd Shah Basheeruddin
Hussaini Occ Business H.No.19-3-602/3, Ghazibanda Hyderabad.

.....PETITIONER

AND

1. Mohammed Hussaini, S/o Mohammed Yousuf, Occ Business R/o H.No.18-11-42/8, Chandrayangutta, Hyderabad.
2. Mir Asad Ali S/o Mir Yawar Ali, Occ Business, R/o H.No.19-3-677/A/66/3 Misrigunj, Hyderabad.
3. Hazrath Begum, W/o Syed Faqrudin, Occ Household R/o H.No.19-3-602/3, Ghazibanda Bikshigunj, Hyderabad..
4. The Presiding Officer, Lok Adalat City Small Causes Court, Hyderabad A.P. Legal Service Authority.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Order or direction or Writ most particularly Writ of Mandamus declaring the Award LAC.No.19/2013 in RC.No.79/2013 dated 28.3.2013 of the Lok Adalat Hyderabad, city small cause Court Hyderabad respondent No.4, is illegal ultra vires, arbitrary, violation against the principle of natural justice and unconstitutional, Article 14 to 21 of the Constitution of India and contravention of A.P Legal service Authority is not enforceable, is not executable.

I.A.NO:1 OF 2013(W/MP. NO: 1958 OF 2013)

Between:

1. Mohammed Hussaini, S/o Mohammed Yousuf, Occ Business R/o H.No.18-11-42/8, Chandrayangutta, Hyderabad.
2. Mir Asad Ali S/o Mir Yawar Ali, Occ Business, R/o H.No.19-3-677/A/66/3 Misrigunj, Hyderabad.
3. Hazrath Begum, W/o Syed Faqrudin, Occ Household R/o H.No.19-3-602/3, Ghazibanda Bilkshigunj, Hyderabad.

.....PETITIONERS/RESPONDENTS 1 to 3

AND

1. Syed Mohd Shah Qaiyamuiddin Husaini, S/o Late Syed Mohd Shah Basheeruddin Hussaini Occ Business H.No.19-3-602/3. Ghazibanda Hyderabad.

.....RESPONDENT/WRIT PETITIONER

2. The Presiding Officer, Lok Adalat City Small Causes Court, Hyderabad A.P. Legal Service Authority.

.....RESPONDENT/4th RESPONDENT

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders granted on 30.04.2013 in WPMP No.17283 of 2013 in WP No.14164 of 2013.

I.A.NO: 3 OF 2013(WPMP. NO: 17283 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the award LAC No.19/2013 in RC No.79/3013 passed by the respondent No.4 on the file of the Lok Adalat, City Small Cause Court and grant such relief or reliefs as the Hon'ble Court deem fit proper in the circumstances of the case.

I.A.NO:4 OF 2013(WPMP. NO: 36101 OF 2013)

Between

1. Syed Mohd Shah Qaiyamuddin Hussaini, S/o Late Syed Mohd Shah Basheeruddin Hussaini Occ Business H.No.19-3-602/3, Ghazibanda Hyderabad.

.....PETITIONER / PETITIONER

2. pSyed Mohammed Shah Riyaz Uddin Hussaini, S/o Late Syed Mohammed Shah Qayamiuddin Hussaini, aged 42 years, Occ Business, H.No.19-3-602/3, Ghazibanda Hyderabad.

.....PROPOSED PETITIONER No.2

AND

1. Mohammed Hussaini, S/o Mohammed Yousuf, Occ Business R/o H.No.18-11-42/8, Chandrayangutta, Hyderabad.
2. Mir Asad Ali S/o Mir Yawar Ali, Occ Business, R/o H.No.19-3-677/A/66/3 Misrigunj, Hyderabad.
3. Hazrath Begum, W/o Syed Faqrudin, Occ Household R/o H.No.19-3-602/3, Ghazibanda Bikshigunj, Hyderabad.
4. The Presiding Officer, Lok Adalat City Small Causes Court, Hyderabad A.P. Legal Service Authority.

.....RESPONDENTS/RESPONDENTS

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to implead the Syed Mohammed Shah Riyaz Uddin Hussaini to be impleaded as Petitioner No. 2 in the above writ petition.

Counsel for the Petitioner : SRI M.T.GHORI

Counsel for the Respondent Nos.1 to 3 : SRI K.SRINIVAS

Counsel for the Respondent No.4 : M/s M.BHASKARA LAKSHMI

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.14164 of 2013

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None appears for the parties.

2. It appears that the petitioner is not interested in prosecuting the writ petition.

3. The Writ Petition is, therefore, dismissed for non-prosecution. No costs.

As a sequel, miscellaneous applications pending, if any, shall stand closed.

**SD/- K. AMMAJI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI M.T.GHORI, Advocate [OPUC]
2. One CC to M/s M.BHASKARA LAKSHMI, Advocate [OPUC]
3. One CC to SRI K.SRINIVAS, Advocate [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:03/09/2024

ORDER

WP.No.14164 of 2013

**DISMISSING THE W.P
FOR NON – PROSECUTION
WITHOUT COSTS.**



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for
4/12/24*